

ITEM NO.35

COURT NO.1

SECTION XVII

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Civil Appeal No.10602/2024

STATE OF PUNJAB

Appellant(s)

VERSUS

UNION OF INDIA & ORS.

Respondent(s)

(With IA No.212915/2024 - EXEMPTION FROM FILING O.T. and IA No. 212918/2024 - STAY APPLICATION)

Date : 20-09-2024 These matters were called on for hearing today.

CORAM :

HON'BLE THE CHIEF JUSTICE
HON'BLE MR. JUSTICE J.B. PARDIWALA
HON'BLE MR. JUSTICE MANOJ MISRA

For Appellant(s)

Dr. Abhishek Manu Singhvi, Sr. Adv.
Mr. Gurminder Singh Ag, Sr. Adv.
Mr. Sandeep Bajaj, A.A.G.
Ms. Baani Khanna, AOR
Mr. Robin Singh, Adv.
Mr. Rohit Kumar, Adv.
Mr. Govinda Choudhary, Adv.
Mr. Mayank Biyani, Adv.
Mr. Siddharth Seem, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

- 1 Issue notice, returnable in four weeks.
- 2 In the meantime, the directions which have been issued against the State of Punjab in the impugned order dated 25 July 2024 passed by the National Green Tribunal in OA No 606 of 2018, shall remain stayed.
- 3 List the Civil Appeal on 21 October 2024.

(CHETAN KUMAR)
A.R. -cum-P.S.

(SAROJ KUMARI GAUR)
Assistant Registrar